

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 203
IB-497/ND/2020**

IN THE MATTER OF:

M/s Axis Integrated Systems Ltd.

...PETITIONER

VS

M/s Aon Consulting Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 16.09.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :Mr. Rohan Khanna, Advocate

For the Respondent/Corporate Debtor :Mr. Puneet Bajaj, Advocate

ORDER

IA No. 3045 of 2020

Heard the submissions made by the counsel for the applicant in IA No. 3045 of 2020 as well as the corporate debtor M/s Aon Consulting Pvt. Ltd. Counsel for the corporate debtor is directed to move necessary application and get the expiry demand draft renewed and resubmitted to the Registry to enable to consider the withdrawal of the matter. Let the matter be posted after 10 days i.e. 7th October, 2020.

-Sd-

**(V.K. Subburaj)
Member (T)**

-Sd-

**(P.S.N. Prasad)
Member (J)**

(Annu)